

State Government to make arrangement for power supply in Uttar Pradesh. This is a very important matter for the farmers. You may enquire from any member from Uttar Pradesh.

Hon'ble Minister is present here. Would he give an assurance to Hon'ble Members...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: What is this? I have allowed only one person to speak. ...*(Interruptions)*

[Translation]

SHRI PRABHU DAYAL KATHERIA : Mr. Deputy Speaker, Sir, the farmers want electricity. They want water. Their crops are getting affected ...*(Interruptions)* The Prime Minister is known as the son of a farmer and son of a labourer. But those people are not getting water and electricity...*(Interruptions)* The Government should give a reply...*(Interruptions)*

MR. DEPUTY SPEAKER: All right you have made your point. ...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Please sit down.

(Interruptions)

MR. DEPUTY SPEAKER: Please allow him to speak.

(Interruptions)

MR. DEPUTY SPEAKER: No. This is not good.

(Interruptions)

MR. DEPUTY SPEAKER: Please sit down. You have made your point and it has been recorded.

(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please sit down. There should be some limit. Please taken your seats. Shri Chennithala.

(Interruptions)

SHRI RAMESH CHENNITHALA (Kottayam) : Mr. Deputy Speaker, Sir, it is reported in the Press that the Regional Office of the Tea Board which is situated in Kottayam which is in my constituency is going to be shifted from there.

Sir, this Office of the Tea Board has been there in Kottayam for a long time. Actually, the Regional Office of the Tea Board is very much beneficial for the tea growers as well as the labourers who are working in the nearby district, Idukki. All of a sudden, now the Tea Board officials have decided to shift this Regional Office from Kottayam to Ernakulam. This will be a great injustice to the labourers as well as the tea growers of the Eastern part of Kerala. I do not know why they have decided to shift this Regional Office from Kottayam to Cochin. The tea growers, the planters and the labourers are agitated over this decision.

So, I request the hon. Minister, through you, Mr. Deputy Speaker, Sir, to put off this decision to shift this Regional Office of the Tea Board from Kottayam to Cochin. This will have a very serious repercussion in the tea growing areas. The labourers are agitated, the planters are very much disgusted. So, through you, Sir, I request the Hon. Minister for Commerce to drop this idea to shift the Regional Office of the Tea Board from Kottayam which is in my constituency to Cochin.

Thank you.

[Translation]

DR. SATYANARAYAN JATIA (Ujjain) : Mr. Deputy-Speaker, Sir, the condition of the labourers is not good in our country. Their employment is also not secured. The labourers of the textiles mills of Ujjain and Indore were lathi charged. They were demanding to run the mill. Injustice and atrocities are being committed to them. Therefore, these mills should be made functional. The Government is not paying any attention towards it. Not only this, there is a great resentment among the employees. Fifth Pay Commission should give its report soon and its recommendations should be implemented at the earliest. The trade Unions of India have demanded that recommendations of Fifth Pay Commission should be implemented from 1st January, 1994. Its another demand is that the minimum pay for group 'D' employees should be Rs.3000/-. Fifth Pay Commission should submit its report soon. All the Trade Unions of India are considering about this problem and today they are staging a demonstration at Sharm Shakti Bhawan. Therefore, I would like to demand through you that the Government should not ignore the demands of the labourers. The Government should accept their demands immediately.

SHRI RAM KRIPAL YADAV (Patna) : Mr. Deputy-Speaker, Sir, through you, I would like to draw the attention of the Government towards my Parliamentary constituency Patna. Some months ago, a Doordarshan Studio was set up in Patna. Its inauguration had also taken place on which lakhs of rupees were spent. Big buildings were constructed there and many equipments were installed. But it is a matter of great concern that the studio was closed after a few days. I have also drawn the attention of hon'ble Minister orally as well as in writing in this regard but no action has so far been taken and Doordarshan Studio is still lying closed.

A Doordarshan Studio has its own importance. Due to the closure of Doordarshan Studio there, the information do not reach the villages, thereby the people of Bihar are not getting its benefit. Therefore, through you, I would like to submit to the hon'ble Minister of Information and Broadcasting to pay attention towards it in order to make it operational. When we approach him, he says that there is a shortage of staff there. I would like to know that if there is shortage of staff, why building was constructed there after spending lakhs of

rupees? Therefore, I would like to submit that in order to make that studio operational at the earliest, appointment to technical staff and other employees should be made so that the people of Bihar can avail this facility and the objective for setting up of Doordarshan Studio and installing equipments worth lakhs of rupees there can be achieved. If the Studio is not made operational, all machines installed there would develop some defects. All the machines are developing defects because these are technical equipments. Therefore it is very necessary to make it operational.

Through you, I strongly demand in the interest of the people of Bihar that the Doordarshan Studio may be made operational as early as possible so that the people of Bihar can get its maximum benefit.

SHRI DADA BABURAO PARANJPE (Jabalpur) : Mr. Deputy-Speaker, Sir, there are 63 Military cantonments in the country. These cantonments are administered by the cantonment Board. Elected Councillors are also the Member of this Board. This system is being adopted since pre-independence period. After independence, people living in the cantonments came closer to the councillors, MPs and MLAs. Now-a-days the position is that the MPs and MLAs get many of their works done in the cantonments from their quota. Keeping in view all these things I suggest that the MP and MLA may be nominated as ex-officio member of the concerned cantonment Board where military cantonment exist. I urge upon the Government that such amendment should be made in the rules...*(Interruptions)*

SHRI SUKH LAL KUSHWAHA (Satna) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government to the issue related to my Parliamentary constituency. Gross injustice and exploitation are being committed to the labourers working in the quarry. Basic amenities have not been provided to them. They are not being provided even with the facilities of drinking water and accommodation. Moreover, when these labourers get injured, they are thrown away as if they are insects. They have to go to Satna on foot. But the vehicles of the company are used for the sons and wives of the Officers of the company for their visits to city. The injured labourers are not taken to the hospitals in these vehicles. Besides, first aid facility near the quarry has not been provided. Water supply system is also not good. If the labourers raise their voices for providing basic amenities, contractors and officers take a suppressive stand against them. They get these labourers lathicharged and false cases are registered against them. Such an injustice is being done to those labourers who have toiled for the development of the country. Therefore, I demand that the Officers posted there should be suspended and transferred immediately. Besides, this action should be taken against those mafia contractors who exploit them and suppress their voice. Not only this, after conducting an inquiry, the Government should

withdraw false cases registered against the labourers.

KUMARI UMA BHARATI (Khajuraho) : Even after passing of so many years we think that the Congress party has played an important role in the freedom struggle of this country. I agree that the Congress and Mahatma Gandhi have contributed a lot in the freedom struggle but one Member of Tamil Nadu Congress who is the present Finance Minister of the Union Government claims to be the follower of the ideals of Mahatma Gandhi and to be the real congress, had given such a statement in London in a meeting with Britishers which is a matter of shame and unfortunate to the entire country. He had said to Britishers that they had come in India and ruled for 200 years*... should a Finance Minister give such a statement? If he does not agree with it, he should give a clarification in this regard.

MR. DEPUTY SPEAKER: On what basis you are saying like this?

KUMARI UMA BHARATI : I have evidence that he had said so. I will submit it to the House tomorrow. If he had said so, what action the Central Government propose to take?

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, this should not be a part of the proceedings.

[Translation]

MR. DEPUTY SPEAKER: I have not allowed. I will allow only after going through the evidence.

KUMARI UMA BHARATI : His statement has also been published in Hindi, as well as English dailies.

MR. DEPUTY SPEAKER: I want proof.

KUMARI UMA BHARATI : I will submit the proof. I will also present the audio and video cassettes recorded in London...*(Interruptions)*

MR. DEPUTY SPEAKER: I have said that I have not permitted. Please sit down.

KUMARI UMA BHARATI : I can bring that proof within ten minutes.

SHRI RAM KRIPAL YADAV : This should be expunged.

[English]

MR. DEPUTY SPEAKER: Nothing will go on record.

[Translation]

I will see it later on.

...(Interruptions)*

SHRI MUKHTAR ANIS (Sitapur): If you will submit the proof tomorrow, you should speak this tomorrow itself.

* Expunged as ordered by the Chair.